

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

36. IA 4884/2023 in C.P.(IB) -564(MB)/2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 27.06.2024**

NAME OF THE PARTIES:- IA 4884/2023 Bank Of India
V/s
Shri Mayurkumar Balubhai Shah
IN THE MATTER OF
Mayurkumar Balubhai Shah

**Section: Sec 60(5), Rule 11 of NCLT, 2016 U/s 94(1) of Insolvency and Bankruptcy
Code, 2016**

ORDER

Counsel, Subir Kumar a/w Disha Shah appeared for the Petitioner/Personal Guarantor through VC and Counsel, Geeta Toraskar appeared for the Financial Creditor through VC. It has been pointed out that RP is in the process of filing the report with the Registry. Let the needful be done for filing of the report of the RP on or before the next date of hearing. Further, RP is directed to serve a copy of the said report upon the Financial Creditor and response/objection, if any, on behalf of the Financial Creditor against the report of the RP, be filed on or before the next date of hearing. List this matter for hearing on **05.09.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

HARSHADA

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)